

Bengal Act II of 1947

THE BENGAL NON-AGRICULTURAL TENANCY (TEMPORARY PROVISIONS) EXTENDING ACT, 1947.

[Passed by the Bengal Legislature.]

[Assent of the Governor was first published in the *Calcutta Gazette, Extraordinary*, of the 24th May, 1947.]

An Act further to extend the operation of the Bengal Non-Agricultural Tenancy (Temporary Provisions) Act, 1940.

WHEREAS it is expedient further to extend the operation of the Bengal Non-Agricultural Tenancy (Temporary Provisions) Act, 1940;

Ben. Act
IX of
1940.

It is hereby enacted as follows:—

1. This Act may be called the Bengal Non-Agricultural Tenancy (Temporary Provisions) Extending Act, 1947. Short title.

2. In sub-section (3) of section 1 of the Bengal Non-Agricultural Tenancy (Temporary Provisions) Act, 1940, for the words "five years" for which the words "seven years" have been substituted by section 2 of the Bengal Non-Agricultural Tenancy (Temporary Provisions) Amendment Act, 1945, the words "eight years" shall be substituted. Amend-
ment of
section 1
of Bengal
Act IX of
1940.

Ben. Act
III of
1945.

3. Section 2 of the Bengal Non-Agricultural Tenancy (Temporary Provisions) Amendment Act, 1945, is hereby repealed. Repeal of
section 2 of
Bengal Act
III of
1945.

Price—Indian, anna 1; English, 2d.